

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 09.04.2013

OA No. 295/2013

Mr. P.N. Jatti, counsel for applicants.

Heard. O.A. is disposed of by a separate order on the separate sheets for the reasons recorded therein.

Anil Kumar

(ANIL KUMAR)
MEMBER (A)

J.C. S. Rathore

(JUSTICE K.S. RATHORE)
MEMBER (J)

Kumawat

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORIGINAL APPLICATION NO. 295/2013

DATE OF ORDER: 09.04.2013

CORAM

**HON'BLE MR. JUSTICE K.S. RATHORE, JUDICIAL MEMBER
HON'BLE MR. ANIL KUMAR, ADMINISTRATIVE MEMBER**

1. North Western Railway Legal Men's Association, North Western Railway, Zonal Office, Jaipur through K.C. Meena, Chief Law Assistant, 56, Mayur Vihar, Jagatpura, Jaipur.
2. K.C. Meena S/o Late Shri N.R. Meena, aged about 52 years, R/o 56 Mayur Vihar, Jagatpura, Jaipur, working as Chief Law Assistant in DRM Office, North Western Railway, Jaipur Division, Jaipur

...Applicants

Mr. P.N. Jatti, counsel for applicants.

VERSUS

1. Union of India through the Chairman, Railway Board, Rail Bhawan, New Delhi.
2. The Member Staff, Railway Board, Rail Bhawan, New Delhi.
3. The General Manager, North Western Railway, Nr. Jawahar Circle, Jagatpura, Jaipur.

...Respondents

ORDER (ORAL)

By way of filing the present Original Application, the applicants have prayed for the following reliefs:-

"It is therefore prayed that the original application may kindly be accepted. The respondents should be directed to consider the demands of the applicants and decide their representation within a time bound frame by reasoned and speaking order. They should be directed to provide an organized legal cadre in the railways by creating all the posts in the hierarchical structure as per order dt. 9.3.2006 in North Western Railway. They should further be directed to upgrade all the post of CLA into the Law Officer Group 'B' so as to provide for feeder post to the post of Senior Law Officer / Dy. Chief Law Officer by strictly adhering to the hierachal structure as per 9.3.2006 and not to follow the present structure of DGM (Law), APO/SPO (Law) etc. Any other direction which this learned tribunal deems fit may kindly be passed in favour".



2. Learned counsel appearing for the applicants submitted at the bar that the respondents may be directed to consider and decide the representation dated 01.04.2013 (Annexure A/1) filed by the applicants before the respondents, which is still pending for consideration. In view of this fact, we deem it just and proper that the ends of justice would be met if the respondents are directed to consider and decide the representation dated 01.04.2013 (Annexure A/1) by way of passing a reasoned and speaking order.

3. Consequently, the respondents are directed to consider and decide the representation of the applicants dated 01.04.2013 (Annexure A/1) strictly in accordance with the provision of law and pass a reasoned and speaking order expeditiously but in any case not later than a period of three months from the date of receipt of a copy of this order.

4. If any prejudicial order against the interest of the applicants is passed by the respondents, the applicants will be at liberty to challenge the same by way of filing the substantive Original Application in accordance with the provision of law.

5. With these observations and directions, the Original Application stands disposed of with no order as to costs.

Anil Kumar
(ANIL KUMAR)

MEMBER (A)

K.S. Rathore
(JUSTICE K.S. RATHORE)
MEMBER (J)